

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 432/MP/2019**

Subject : Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Power Purchase Agreement dated 7.8.2007 seeking compensation on account of increased cost incurred by Sasan Power Limited consequent to default of the Procurers.

Petitioner : Sasan Power Limited

Respondents : MPPMCL and 13 others.

Date of Hearing : **22.11.2022**

Coram : Shri I.S Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Buddy Ranganadhan, Advocate, SPL  
Shri Ashutosh Srivastava, Advocate, SPL  
Shri Siddharth Nigotia, Advocate, SPL  
Shri B. Pongde, SPL  
Shri G. Umapathy, Senior Advocate, MPPMCL  
Shri Aditya Singh, Advocate, MPPMCL  
Shri Suvin Kumaran, Advocate, MPPMCL  
Shri Vishal Sagar, Advocate, TPDDL  
Shri Nitin Kala, Advocate, TPDDL  
Shri Kunal Singh, Advocate, TPDDL  
Ms. Nithya Bauji, Advocate, PSPCL  
Ms. Shriya Gambhir, Advocate, PSPCL  
Shri M. G Ramachandran, Senior Advocate, HPPC & Rajasthan Discoms  
Shri Shubham Arya, Advocate, HPPC & Rajasthan Discoms  
Ms. Poorva Saigal, Advocate, HPPC & Rajasthan Discoms  
Ms. Reeha Singh, Advocate, HPPC & Rajasthan Discoms

**Record of Proceedings**

During the hearing, the learned counsel for the Petitioner and the learned Senior counsel for the Respondents HPPC & Rajasthan Discoms made preliminary submissions in the matter. However, due to paucity of time, the arguments could not be completed.

2. The learned counsel for Respondent TPDDL submitted that it has filed its written submissions on maintainability of the Petition. He, however, prayed for grant of time to file its response to the written submissions of the Petitioner, if any.



3. By consent of the parties, the Commission directed the Petitioner to file its written submissions (on admissibility and on merits), including its claims for compensation, along with relevant documents and calculations, on or before **30.12.2022**, after serving copy on the Respondents. The Respondents are permitted to file their response to the same, on or before **16.1.2023**, after serving copy to the Petitioner.

4 Accordingly, the Commission, adjourned the hearing. Matter remains Part-heard. The Petition shall be listed for hearing on admissibility and on merits, on **7.2.2023**. The parties shall ensure that the submissions are completed within the due dates mentioned.

**By order of the Commission**

**Sd/-**  
(B. Sreekumar)  
Joint Chief (Law)

